CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre, Nauroji Nagar, New Delhi- 110029 Ph: 011-26189709 Fax: 011-20904365

Petition No.: 285/TT/2024

Date: 7.5.2025

To

Shri Mohd. Mohsin Chief General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2 Sector-29, Gurgaon-122001

Subject:-

Petition for determination of Transmission Tariff for 2024-29 tariff block for Substation: 400kV Bikaner-II PS (Under TBCB) Extension: [02 Nos. 400kV Line Bays at Bikaner-II PS Bikaner (PG) 400kV D/C (Quad) line formed after removal of LILO of one circuit of Bhadla-Bikaner (RVPN) 400kV D/C (Quad)], Transmission line: 400kV Bikaner-II PS - Bikaner (PG) (Quad) line: [Removal of LILO of one circuit of Bhadla-Bikaner (RVPN) 400kV D/C (Quad) line at Bikaner (PG) and extension of above LILO section from Bikaner (PG) up to Bikaner-II PS to form Bikaner-II PS - Bikaner (PG) 400kV D/C (Quad) line.] under "Transmission System strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1GW) under Phase-II-Part F1" in the Northern Region.

Sir.

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 26.5.2025:-

2019-24 Period

- a) Provide documents translated into English for the pages mentioned which are currently shared in Hindi. The specific pages as per the Petition that need to be shared in English are as follows: Page 162 to 164, 171 to 176, 196 to 227, and 234 to 236.
- b) Provide Revised Cost Estimate I (RCE-I) for the project.
- c) Provide details of computation of Notional IDC for the instant asset.

- 2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
- 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
- 4. In case the above said information is not filed within the specified date, the petition shall be disposed based on the information already on record.

Yours faithfully,

Sd/-(Kamal Kishor) Deputy Chief (Law)